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the

under the Preventive

logy in that University. May I know whether they have approached Government for that purpose?

DR. K. L. SHRIMALI: As far as I am aware, there is no proposal before the University Grants Commission at the present moment.

EX-MAHARAJA OF BASTAR

*232. SHRI A. D. MANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any pension is being paid to the ex-Maharaja of Bastar;

(b) whether the ex-Maharaja has made any representation to the Government of India for assistance for his defence in respect of action taken by the State Government; and

(c) Whether any tribal leaders from Bastar had asked for an interview with the Minister in respect of the action taken against the ex-Maharaja of Bastar?

THE DEPUTY MINISTER OF HOME AFFAIRS (SHRIMATI VIOLET ALVA): (a) No.

(b) No.

(c) No.

SHRI A. D. MANI: Will Government consider the question of giving a pension equivalent to what the successor of the ex-Maharaja is receiving as privy purse, in view of the fact that the grounds on which recognition was withdrawn have been virtually disapproved by the Advisory Board of Judges in Jabalpur?

SHRI LAL BAHADUR: I think the hon. Member is mistaken. These are two separate things, one is his detention-and detention is on other grounds, in fact there are several grounds-and the other is derecognition by the President. These are two separate matters.

SHRI A. D. MANI: Is it ,a fact that Pradesh Madhya Government virtually supplied the same grounds on which his recognition was with grounds for detention drawn as the

to Ouestions

Act? SHRI LAL BAHADUR: I do nol think, so. There were a number of grounds on which he was detained.

SHRI P. C. SETHI: May I know whether the reinstatement of the ex-Ruler is under the active consideration of the Government of India?

SHRI LAL BAHADUR: No, Sir.

KOLAR GOLD MINES

*233. SHRI B. D. KHOBARAGADE: Will the Minister of FINANCE be pleased to state:

(a) Whether the Government of Mysore have requested the Government of India for financial assistance to run the gold mines in the Kolar Gold Fields which are running at a loss:

(b) whether Government have enquired into the causes of the loss; and

(c) whether Government have decided to give any financial assistance?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): (a) to (c) Under the existing arrangements for the disposal of the gold mined from the Kolar Goldfields, there is no loss to the Mysore Government, and the question of an enquiry into the causes of the loss or the grant of any further assistance to the Mysore Government does not, therefore, arise The Government of India, in consultation with the Mysore Government, have, however, arrived at the conclusion that it would be advantageous and desirable, from various other points of view, if the undertakings could be transferred to the Central Government. The details

Detention